



Bundled Motor Private Car Add ons – Policy Wording

1. Operative Clause

SHRIRAM General Insurance Company Limited (We, Our or Us) will provide the insurance described in this Policy and any endorsements thereto for the Insured Period as defined in this Policy, to the Insured Persons detailed in the Policy Schedule and in reliance upon the statements contained in the Proposal and Declaration Form filled and signed by the Policyholder, which shall be the basis of this Policy and are deemed to be incorporated herein in return for the payment of the required premium when due and compliance with all applicable provisions of this Policy.

The insurance provided under this Policy is only with respect to such and so many of the benefits as are indicated by a specific amount set opposite in the Policy Schedule.

2. Definitions:

- 2.1. **You, Your, Yourself:** Means or refers to the person or persons described in the Schedule as the insured.
- 2.2. **We, Our, Us, Ourselves:** Shriram General Insurance Company Limited.
- 2.3. **Constructive Total Loss (CTL)** – A vehicle will be considered to be a Constructive Total Loss (CTL), where the aggregate cost of retrieval and / or repair of the vehicle subject to terms and conditions of the policy exceed 75% of the Sum Insured.
- 2.4. **Authorized garage** – A motor vehicle repair garage authorised by Us.
- 2.5. **Daily Allowance** – Fixed amount to be paid for the purpose of meeting the cost of hired transport.
- 2.6. **Family** – You, Your spouse, Your children, Your parents and any other person residing with You without paying a commercial rent.
- 2.7. **Break-in** - means to enter someone's vehicle illegally by actual force or violence of which there shall be visible marks made at the place of such entry by electricity or chemicals as well as by tools or explosives, usually with the intent to steal or commit a violent act.
- 2.8. **Lost or Stolen** means having been inadvertently lost or having been stolen by a third party without Your assistance, consent or co-operation.

3. Coverage

3.1. **Bundled Depreciation waiver** (UIN: RDAN137RP0006V01201/A0017V01201819)

In consideration of payment of additional premium, its hereby agreed and declared that we will pay You the Amount/Value deducted towards depreciation on parts of Insured vehicle as per the Survey Report, approved by us in case of partial loss to the Insured vehicle, if your vehicle is damaged by a peril covered and mentioned in section-I of the Bundled Motor Private Car Policy.

Conditions:

- i. Claims made by You against us under 'Bundled Depreciation waiver' are subject to the terms and conditions set forth under the Bundled Motor Private Car Policy.
- ii. The benefits under 'Bundled Depreciation waiver' can be utilized for a maximum of two claims.

**3.2. Bundled Daily expense reimbursement
(UIN: IRDAN137RP0006V01201/A0018V01201819)**

This cover is applicable if it is shown on Your schedule.

We will pay You Daily expense reimbursement as mentioned in the schedule to enable You to meet the cost of hired transport to reduce Your inconvenience, if Your Vehicle is damaged by a peril covered and mentioned in section 1 of the policy.

Reasonable time taken for repair in respect of damages not admissible under section 1 of the policy (as agreed between You, surveyor & garage workshop manager) would be excluded for the purpose of computation of Daily reimbursement.

Your entitlement of Daily reimbursement will start from the following calendar day of Your Vehicle reaching the garage for repair and shall end on the day garage intimates You to take delivery of the Vehicle.

Conditions:

The Daily reimbursement will not be payable if any or all of the following condition applies:

- i. If You are claiming only for windscreen or glass damage under section 1 of the policy.
- ii. If Vehicle is not repaired at the Authorised Garage.
- iii. If claim under section 1 is not valid and admissible.
- iv. This cover would operate with a franchise of 3 days.

**3.3. Bundled Invoice Return
(UIN: IRDAN137RP0006V01201/A0019V01201819)**

This cover is applicable if it is shown on Your schedule.

What is Covered:

We will pay the difference between the amount You receive under section 1 of the policy i.e., IDV and the purchase price of the Vehicle as confirmed in the invoice of sale in the event of Your Vehicle being a Total Loss / Constructive Total Loss following an accident or stolen during the period of insurance and not recovered. We will also reimburse the first time registration charges and road tax which You had incurred on the insured Vehicle.

Special conditions applicable to this benefit:

- You are the first registered owner of the motor vehicle.
- Maximum liability is restricted to sum insured as stated in the schedule.
- The finance company/bank whose interest is endorsed on the policy must agree in writing.

What is not Covered:

We will not pay the difference if:

- The Total Loss / Constructive Total Loss and theft claim is not valid and admissible under section 1 of the policy.
- any non-built in electrical/electronic and non-electrical/electronic accessories including bi-fuel kit forming part of the invoice but not insured under section 1 of the policy.
- Stolen vehicle is recovered within 90 days of theft unless Final Investigation Report is submitted.
- Final investigation report in case of theft claim is not issued by Police authorities and is submitted to Us.
- Covered vehicle is imported.

**3.4. Bundled Repair of Glass, Fiber, Plastic & Rubber Parts
(UIN: IRDAN137RP0006V01201/A0020V01201819)**

A claim for only Glass / plastic / rubber / fiber part where You opt for repairs rather than replacement, at Our authorized workshop, will not affect Your No Claim Bonus eligibility at the time of renewal with Us if there is no other claim for damage to the vehicle during the period of insurance.

**3.5. Bundled Personal belongings
(UIN: IRDAN137RP0006V01201/A0021V01201819)**

This cover is applicable if it is shown on Your schedule.

We will pay for the loss or damage to Your and Your Family member's personal belongings caused by perils mentioned under section 1 of the policy while they are in the vehicle at the time of loss or damage to the vehicle.

Personal belongings for the purpose of this section means items such as clothes and other articles of personal nature likely to be worn, used or carried and includes audio/video tapes, CDs but excludes money, securities, cheques, bank drafts, credit or debit cards, jewellery, lens, glasses, travel tickets, watches, valuables, manuscripts, paintings and items of similar nature. Any goods or samples carried in connection with any trade or business is not covered.

A police report must be filed for claims due to burglary, house-breaking or theft.

Any claim under this section will be admissible only when there is a valid and admissible claim in respect of the vehicle arising out of the same Accident.

The insured will bear first Rs.500 of each and every claim under this section.

**3.6. Bundled Emergency transport and hotel expenses reimbursement
(UIN: IRDAN137RP0006V01201/A0022V01201819)**

This cover is applicable if it is shown on Your schedule.

We will pay towards the cost of overnight stay for one day and taxi charges for returning back to Your place of residence or the nearest city You are traveling to if Your motor vehicle has met with an accident outside the municipal limits by any of the peril mentioned under section 1 of the policy and cannot be driven. Documentary proof of expenditure must be submitted for any claim under this section.

Any claim under this section will be admissible only when there is a valid and admissible claim in respect of the vehicle arising out of the same accident.

**3.7. Bundled Key Replacement
(UIN: IRDAN137RP0006V01201/A0023V01201819)**

What We Cover

1. Key Replacement – We will reimburse You for the cost of replacing Your vehicle keys which are Lost or Stolen. The covered cost is limited to the money You paid to a locksmith to produce a new key.
2. Break-in Protection – We will reimburse You for the cost of replacing Your locks and keys if Your vehicle is broken into. The covered costs include the labor cost for replacing the lock.
3. Lock Out Reimbursement – We will reimburse You for the cost of obtaining a locksmith if You are locked out of Your vehicle due to the loss or theft of Your keys.

Coverage Exclusions

We will not pay for:

1. Costs other than those listed in the "What We Cover" section;
2. The cost to replace keys to vehicles that You do not own for personal use;

Coverage Conditions

For Break-in protection claims, You must provide an official police report that indicates the incident happened within the covered time frame in order for Us to pay the claim unless You are legally incapable of doing so.

Duties After An Accident or Loss

In the event of a covered loss:

1. You shall call Us at 1800-300-30000, 1800-103-3009..... or provide written intimation within 24 hrs. of discovering the loss to make a claim and obtain the proper forms and instructions;
2. You shall file a police report within 24 hours of discovering a covered incident.
3. You shall fill out and return any claims forms and accompanying documents including police reports (where necessary), receipts for replacing locks and/or keys, and any other documents We may ask You to provide;
4. The claims form and accompanying documents must be returned to Us within 3 days of making the original claim.